

IN THE INCOME TAX APPELLATE TRIBUNAL, DELHI 'SMC-2' BENCH,
NEW DELHI

BEFORE SHRI BHAVNESH SAINI, JUDICIAL MEMBER, AND
SHRI N.K. BILLAIYA, ACCOUNTANT MEMBER

ITA No. 5694/DEL/2018
[Assessment Year: 2014-15]

Smt. Madhu Gopal Goel [HUF]
BK -32, West Shalimar Bagh
Delhi

Vs.

The I.T.O
Ward 34 (2)
New Delhi

PAN: AAJHM 1275 J

[Appellant]

[Respondent]

Date of Hearing : 18.03.2021
Date of Pronouncement : 18.03.2021

Assessee by : None
Revenue by : Shri Ajay Kumar Gupta, ITO

ORDER

PER N.K. BILLAIYA, ACCOUNTANT MEMBER,

This appeal by the assessee is preferred against the order of the Commissioner of Income Tax [Appeals] -12, New Delhi dated 25.06.2018 pertaining to Assessment Year 2014-15.

2. Before us, the ld. counsel for the assessee submitted an application dated 15.02.2021 requesting for withdrawal of appeal. It has been stated that the quarrel has been settled under the Vivad se Vishwas Scheme, 2020 and the appellant is in receipt of Form No. 3.

3. Noting the contents of the applications, the appeal is dismissed as withdrawn.

4. In the result, the appeal filed by the assessee in ITA No. 5694/DEL/2018 is dismissed as withdrawn.

The order is pronounced in the open court on 18.03.2021.

Sd/-

(BHAVNESH SAINI)
JUDICIAL MEMBER

Sd/-

(N. K. BILLAIYA)
ACCOUNTANT MEMBER

Dated: 18th March, 2021.

VL/

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar
ITAT, New Delhi

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